

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d) The following provisions were made in the accounts of these LTC for the

years 1979-80 to 1981-82, on the basis of certain proposals of the LIC regarding revision of scales of pay and allowances of its employees:—

(In crores of rupees)

| Year | Salaries etc. (including allowances) | Corporations Contribution to P.F. and Pension Fund | Staff Medical, Recreational and other expenses | Total |
|-------------------|--|---|---|-------|
| 1981-82 | 5.49 | 1.79 | 0.22 | 7.50 |
| 1980-81 | 5.49 | 1.79 | 0.22 | 7.50 |
| 1979-80 | 5.49 | 1.79 | 0.22 | 7.50 |
| | 16.47 | 5.37 | 0.66 | 22.50 |

As the proposals could not be implemented, entries relating to the foregoing provisions have (in accordance with accountancy principles) been reversed in the accounts for the year 1982-83. The reversal of the entries has been described in a note below the audited accounts of the LIC for the year 1982-83.

Meeting of the Regional Council of the office of the Income-tax Commissioner, Delhi

3017. SHRI INDRADEEP SINHA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Board of Direct Taxes have directed the Income-tax Commissioner (Administration), Delhi not to convene the meeting of the Regional Council under the J.C.M. Scheme; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b) The Chief Commissioner (Administration) and Commissioner of Income-tax, Delhi has been advised to keep the Office Council meeting suspended till the matter regarding recognition of two rival Associations, namely, the Delhi Anyakar Chaturtha Shreni Karmchari Sangh and Delhi Aayakar Sanukta Karmchari Sangh is pending before the Court.

Enquiry Against Chief Medical Officer, I T. D. C.

3018. DR. BHAI MAHAVIR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state;

(a) whether it is a fact that some CBI/Vigilance enquiry was conducted against the present Chief Medical Officer of ITDC (Hqrs.) some time back; and

(b) if so, what are the details of the enquiry and what action has been taken against him on the basis of the enquiry?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) and (b) ITDC received a few complaints against the Chief Medical & Health Officer of ITDC (Hqrs.) which are being looked into by Vigilance Division of the Corporation.

Payment of House Rent Allowance and CCA to the employees of Muradnagar Ordnance Factory

3019. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE;

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that employees working in Muradnagar Ordnance Factory